

CENTRAL ADMINISTRATIVE TRIBUNAL
 AHMEDABAD BENCH

O.A. NO. 304/89

T.A. NO.

DATE OF DECISION 15-7-94

Shri S.Natesan Iyer

Petitioner

Party in Person

Advocate for the Petitioner (s)

Versus

Union of India and Others

Respondent

Shri N.S. SHEVDE

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr.

K. Ramamoorthy

Member (A)

The Hon'ble Dr.

R.K. Saxena

Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1
No

(8)

S. Natesan Iyer
 Block No.1 Room No.8
 Prashant Apartment
 Opp. S.T. Nagar, Nadiad.

Applicant.

Advocate (Party in Person)

Versus

1. Union of India
 Owing Representing
 and Administrating through
 General Manager Head Quarter
 Office, Western Railway, Church gate
 Bombay.

2. Divisional Railway Manager
 (Triction Distribution)
 Establishment, W. Railway
 Pratapnagar, Vadodara.

3. Chief Project Manager
 (Railway Electrification Project)
 Railway Colony, Pratapnagar, Vadodara.

Respondent

Advocate Mr. N.S. Shevde.

O R A L J U D G M E N T

In

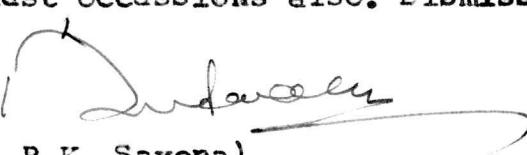
Date: 15-7-94

O.A. 304 of 1989

Per Hon'ble Shri K. Ramamoorthy

Member (A)

There Party in person is not present. He has not been present on last occasions also. Dismissed for default.


 (Dr. R.K. Saxena)
 Member (J)


 (K. Ramamoorthy)
 Member (A)

*AS.